

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 370/2003

(17)

New Delhi, this the 31st day of March, 2004

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. Sarweshwar Jha, Member (A)

Shipra Jacob
Wife of Mr. Edwin Jacob
R/o NIL 78A, Top Floor
Malviya Nagar, New Delhi.

...Applicant

(By Advocate Sh. M.K.Bhardwaj)

V E R S U S

1. Union Public Service Commission
through its Chairman, having its
office at Dholpur House,
Shahjahan Road,
New Delhi - 110 011.

2. Union of India
through Secretary
Ministry of Labour
Shram Shakti Bhawan
Rafi Marg, New Delhi - 1.

3. Directorate General of Employment
and Training (WOT)
through its Director General
4th floor, Shram Shakti Bhawan
Rafi Marg, New Delhi - 110 001.

4. Ms. Meenaxi
C/o Sh. Surinder Kumar
A-4/37, Sector 18, Rohini,
New Delhi.

...Respondents

(By Advocate Sh. M.M.Sudan,
Sh. N.S.Mehta, Sh. Mohit Sachdeva
for Sh. Y.S. Chauhan)

O R D E R (CRAL)

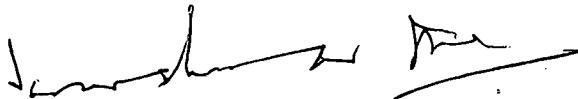
Shri Shanker Raju,

It is no more res-integra in view of the additional affidavit filed by the respondents where in consultation and advice of the AICT, the diploma qualification as possessed by respondent No.4 has not been found to be equivalent to qualification prescribed in the Recruitment Rules. This makes respondent No.4 ineligible for the post of Training Officer (Secretarial Practice) where as the applicant who

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possess the qualification has a right to be considered for the post.

2. In the result, we allow this OA. Appointment of respondent No.4 is set aside. Respondents are directed to consider the case of the applicant within a period of three months from the date of receipt of a copy of this order subject to his suitability and eligibility for the post.



(Sarweshwar Jha)
Member (A)

/vikas/



(Shanker Raju)
Member (J)